

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 556 OF 2023

IN THE MATTER OF:

Arun Tiwari

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

INDEX

Sr. No.	Particulars	Pg No.
1.	Index	2336
2.	Response by Respondent No.6 to Uttar Pradesh Pollution Control Board's Affidavit dated December 17, 2025 along with supporting Affidavit	2337-2347
3.	ANNEXURE 1 Copy of UP PCB's letter dated 26.11.2024	2348
4.	ANNEXURE 2 Copy of Ld. DMO's letter dated 13.12.2024	2349-2351

THROUGH

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Place: New Delhi

Date: 30.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023**

IN THE MATTER OF:

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Versus

State of Uttar Pradesh & Ors.

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**RESPONSE BY RESPONDENT NO.6 TO UTTAR PRADESH
POLLUTION CONTROL BOARD'S AFFIDAVIT DATED
DECEMBER 17, 2025**

MOST RESPECTFULLY SHOWETH:

1. That *vide* orders dated 21.08.2025 and 14.11.2025 this Hon'ble Tribunal was pleased to grant the Uttar Pradesh Pollution Control Board ("UP PCB") time to file a fresh response. The UP PCB filed an affidavit dated 17.12.2025 ("UP PCB Affidavit")
2. The matter was next listed on 18.12.2025, where this Hon'ble Tribunal was pleased to allow the request of the Respondent No.6 herein i.e. M/s Gawar Construction Limited ("GCL" / "Answering Respondent", as the context requires), to file a response to the UP PCB Affidavit.

K. Mahajan



3. That the present response is being filed in furtherance of this liberty most graciously accorded by this Hon'ble Tribunal.

A. BACKGROUND

4. It is submitted that the present proceedings arise from false, targeted allegations of illegal mining by GCL by the Applicant (Mr. Arun Tiwari) more than 1 year **after** GCL had completed its works at Package IV of the Bundelkhand Expressway and vacated the site.
5. GCL has filed **(1)** a detailed response dated 29.04.2024 [**Pg 420-941** of this Hon'ble Tribunal's record]; **(2)** an additional response dated 14.08.2024 [**Pg 1265-1343** of this Hon'ble Tribunal's record]- setting out the true and correct facts. By these pleadings, GCL has categorically stated that it had no carried out any illegal mining. In these pleading, GCL *inter alia* set out **(a)** the criminal antecedents of the Applicant, **(b)** the vindictive nature of the proceedings, **(c)** the abuse of process of law by the Applicant, **(d)** dismissal of a PIL filed by the Applicant before the Hon'ble Allahabad High Court wherein same reliefs were sought **(e)** concealment of these facts by the Applicant. These pleadings may be considered as part and parcel of the present Response and are not repeated for the sake of brevity.
6. Additionally, an affidavit dated 20.07.2025 has also been filed by the CEO of GCL [**Pg 2055-2199** of this Hon'ble Tribunal's

K. Mahajan



record], setting out (a) no illegal mining having been carried out by GCL (b) compounding of alleged offence with DMO, Jalaun (without admission of any liability or wrongdoing) by payment of an amount of INR 1,29,50,000/- (Indian Rupees One Crore Twenty Nine Lakh Fifty Thousand Only); (c) Highlighting no specifics/lawful adjudication, prior to imposition of Environmental Compensation by UP PCB (d) Payment of INR 2,76,99,195/- (Indian Rupees Two Crore Seventy Six Lakh Ninety Nine Thousand One Hundred and Ninety Five Only) (to prevent prolonged litigation, without any admission of wrongdoing/liability) as Environmental Compensation (“EC”); (e) Remediation plan submitted by GCL being approved by UP PCB and being implemented by GCL.

7. The contents of the Affidavit dated 20.07.2025 may be considered as part of the present response and are not repeated for the sake of brevity.

B. NO FINDING OF ILLEGAL MINING BY ANY AUTHORITY

8. That GCL reiterates its position that it has not carried out any illegal mining. The said position is further apparent from absence of any specifics as to the area, quantum, timelines in respect of any alleged illegal mining by GCL, brought on record before this Hon’ble Tribunal. GCL’s submissions in its Responses dated 29.04.2024 [Pg 420-941], 14.08.2024 [Pg

K. Mahajan



1265-1343] and Affidavit dated 20.07.2025 [**Pg 2055-2199** of *this Hon'ble Tribunal's record*] are reiterated.

9. Pertinently, *vide* order dated 06.05.2024 this Hon'ble Tribunal had directed the Central Pollution Control Board (“CPCB”) “*to get the inspection done through its representative and ascertain the extent of legal/illegal mining by respondent no. 6 and file a detailed report*”. Thereafter, CPCB had sent a letter dated 28.10.2024 to UP PCB [**Pg 1666** of *this Hon'ble Tribunal's record*] “*to get assessed the extent of illegal mining*”. The UP PCB, in turn, sent the letter dated 26.11.2024 [**Pg 1674** of *this Hon'ble Tribunal's record*] to the Ld. District Mining Officer, Jalaun (“DMO”) “*to get assessed the extent of illegal mining*”.
10. The Ld. DMO replied to UP PCB's Letter dated 26.11.2024, *vide* a letter dated 13.12.2024. In the said letter sent by the Ld. DMO, as a reply to UP PCB, it is admitted that is no allegation, nor complaint, nor record of any illegal mining.
11. In this letter dated 13.12.2024 sent by the Ld. DMO (in response to UP PCB's letter dated 26.11.2024), it is also specifically stated that site visits were undertaken on 39 sites by a team of the DMO. The alleged mining is stated to have occurred 3 years ago. The sites are the personal land holdings of farmers and agricultural work has been ongoing on these sites. The letter specifically clarifies that the DMO's team

K. Mahajan



enquired from many farmers about any extra/illegal mining. However, neither did the farmers make any complaint nor give any statement that any illegal mining had occurred. The letter further states **agrarian activities are ongoing on the land and that it is impossible to fairly ascertain whether any illegal mining had been carried out since there is no record/proof of the level/height at the time of grant of license which can be used as a benchmark and compare today's level/position.**

12. Thus, this Hon'ble Tribunal had directed the CP CPB to ascertain the extent of legal/illegal mining. This was duly done by the Ld. DMO and he apprised the UP PCB of the outcome of his inspection *vide* letter dated 13.12.2024. As per the Ld. DMO's letter dated 13.12.2024, it is admitted that that there is no specific complaint, proof or finding that (a) there has been any illegal mining (including the extent, if any) or that (b) Respondent No.6 has committed any illegal mining. The said letter further states that agricultural/agrarian activities are **ongoing**. Thus, there does not arise any issue of the land being uncultivable. Without prejudice, it cannot be said that any fault is attributable to GCL, even if the land is found to be uncultivable.
13. Thus, it is an admitted position on the record that there is no specifics, nor proof of any illegal mining being ascertained/recorded by the authorities. GCL reiterates that it has not carried out any illegal mining.

K. Mahajan



14. UP PCB's Letter dated 26.11.2024 has been filed by the CPCB [Pg 1674] of this Hon'ble Tribunal's record]. The Ld. DMO's letter dated 13.12.2024 was filed by the UP PCB along with its affidavit dated 19.03.2025 [Relevant @ Pg 1863-1865 of this Hon'ble Tribunal's record] as well as GCL's affidavit dated 20.07.2025 [Relevant @ Pg 2082-2084 of this Hon'ble Tribunal's record] For convenience and ease of reference, both these letters are being filed by GCL along with the present response as well. A copy of UP PCB's letter dated 26.11.2024 is annexed herewith as ANNEXURE 1. The Ld. DMO's Letter dated 13.12.2024 is annexed herewith as ANNEXURE 2.

C. COMPLIANCE BY GCL

15. It is submitted that despite there being no proof or finding that GCL has committed any illegal mining, GCL has already paid the following amounts (without any admission of wrongdoing or liability and to prevent prolonged litigation):
- (a) INR 1,29,50,000- Towards amount levied by Ld. DMO
 - (b) INR 2,76,99,195- Towards EC levied by the UP PCB.
16. In addition to the aforesaid, GCL has also had a remediation plan prepared by Dr. Devendra Kumar Agarwal, Hon'ble Former Expert Member of this Hon'ble Tribunal. The said plan has been approved by the UP PCB.

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17. As noted by UP PCB in its Affidavit dated 17.12.2025 [**Para 7-10, Pg 2268, 2269** of this Hon'ble Tribunal's record], GCL's remediation Plan is at an advanced stage of implementation. Work at 23 out of 32 sites nearly complete and 9 sites are inaccessible due to non-cooperation/refusal by respective landowners.
18. It is submitted that this Plan was proposed in November 2024 at a cost of approx.. INR 46 Lakh, and the said amount would now be in excess of INR 50 Lakh approx.
19. As such, GCL has already paid an amount of INR 4,06,49,195 (Indian Rupees Four Corre Six Lakh Forty Nine Thousand One Hundred and Ninety Five Only). Additionally, has carried out remediation works, while incurring a further cost of approx.. INR 50 Lakh towards the same. Furthermore, UP PCB has also filed a detailed explanation for the basis of computation of the EC, being in accordance with an approach recommend to this Hon'ble Tribunal as per a committee constituted by this Hon'ble Tribunal in a previous matter [**Para 11-15, Pg 2269-2272** of this Hon'ble Tribunal's record]. GCL reiterates that payment of the EC imposed by UP PCB was done without any admission of wrongdoing or liability.
- D. Regarding value of alleged uncultivable land**
20. *Vide* order dated 20.08.2025, this Hon'ble Tribunal had directed UP PCB to ascertain the value of 37 hectares of land

K. Mahajan



allegedly rendered uncultivable due to alleged illegal mining. UP PCB has filed an affidavit dated 18.12.2025 wherein it is *inter alia* stated that the UP PCB has requested the Ld. District Magistrate Jalaun to provide the same.

21. In this regard, it is humbly reiterated that GCL has not committed any illegal mining, as alleged by the Applicant or otherwise. This position is also reflected from the Ld. DMO's letter dated 13.12.2024 which states that neither is there any allegation of illegal mining by the farmers, nor is there any proof that any such illegal mining has occurred, much less been carried out by GCL.
22. Pertinently, the said letter dated 13.12.2024 further states that agricultural/agrarian activities are **ongoing** at the sites where the alleged illegal mining occurred. Thus, there does not arise any issue of the land being uncultivable. Without prejudice, it cannot be said that any fault is attributable to GCL, even if the land is found to be uncultivable.
23. In these facts and circumstances, including **(1)** the Applicant's criminal antecedents and vindictive conduct **(2)** no illegal mining by GCL **(3)** admitted position by authorities that there is no allegation of illegal mining nor proof thereof **(4)** fees/EC paid; **(5)** remediation efforts by GCL, **(5)** issues of limitation/application being time barred, it is most humbly

K. Mohajan



submitted that this Hon'ble Tribunal may be pleased to note the compliance of GCL and bring the present matter to a close.

24. Thus, for these reasons, it is submitted that OA 556 ought to be dismissed.

PRAYER

In view of the facts and circumstances elaborated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss OA 556 of 2023.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT NO.6 AS IN DUTY BOUND SHALL EVERY PRAY.

FOR M/s GAWAR CONSTRUCTION LIMITED

Answering Respondent/Respondent No.6



Yogesh Mahajan

Yogesh Mahajan

Chief Executive Officer/Authorized representative

THROUGH

Shambhavi Singh

Shambhavi Singh

Advocate for Respondent No.6

D-33, Jangpura Extension,

New Delhi 110014

Mob: +91 9818476726

Email Address: shambhavisingh@gmail.com

Place: New Delhi

Date: 30.01.2026

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PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023**

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Arun Tiwari	Versus	...Applicant
State of Uttar Pradesh & Ors.		...Respondents

AFFIDAVIT

I, Yogesh Mahajan, aged about 40 years, son of Mr. Anil Kumar, being the Chief Executive Officer of Gawar Construction Ltd. (Respondent No.6), having its office at SF-01, JMD Galleria, Sector 48, Sohna Road, Gurugram 122001, Haryana, do hereby solemnly affirm and state as under:

1. I am the Chief Executive Officer of Respondent No.6 Company. I am duly authorized to represent Respondent No.6 by a Resolution passed by its Board of Directors on 08.04.2023. The said Resolution has been filed on record of this Hon'ble Tribunal [at **Pg 2072-2073**], along with my Affidavit dated July 18, 2025.
2. That the contents of the accompanying Response have been drafted under my instructions and the contents thereof, except the legal averments contained therein, are true and correct to



the best of my knowledge and information, derived on the basis of records maintained by the Respondent No. 6 Company. The legal averments contained therein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.

3. That no part of this affidavit is false and no material facts have been concealed therefrom.



Kinchajans

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are correct and true to my knowledge and no part of it false and nothing material has been concealed therefrom.

Verified at Hissar on this the 30th day of January 2026.



Kinchajans

DEPONENT

ATTESTED
30/1/26
NOTARY
HISSAR



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No. H.P.0102/2024/13011/10/2024-LAW-HO-CPCB-HO/5802

दिनांक

Date 24/11/24

सेवा में,

जिला खान अधिकारी
जनपद-जालौन।

महत्त्वपूर्ण

विषय-मा० राष्ट्रीय हरित अधिकारण नई दिल्ली में विधायक आरुण संख्या 556/2023 (अरुण तिवारी बनाम उत्तर प्रदेश) प्रकरण में खनिज मिट्टी के अवैध खनन सम्बंधी सूचना प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या CM-13011/10/2024-LAW-HO-CPCB-HO/5802 dated 28.10.2024 द्वारा मा० एन०जी०टी० द्वारा आ०ए० संख्या 556/2023 अरुण तिवारी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश 16.08.2024 के संदर्भ में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत राज्य बोर्ड को निम्न निर्देश जारी किये गये हैं :-

- I. to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;
- II. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realization of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;
- III. to take all necessary actions to ensure that no further illegal mining takes place, and;
- IV. to get prepared a remediation plan by the project proponent for the illegal mining sites, where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.

उक्त निर्देशों के अनुक्रम में क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 06.11.2024 व पत्र दिनांक 14.11.2024 द्वारा जनपद-जालौन में बुन्देलखण्ड एक्सप्रेस-वे के निर्माण कार्य के लिए जिन स्थानों पर साधारण मिट्टी का खनन किया गया है, उन सभी खनन स्थलों पर अवैध खनन की मात्रा का आकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी थी। उक्त के अनुक्रम में आपके पत्र दिनांक 16.11.2024 द्वारा मात्र 32 स्थलों पर मिट्टी के अवैध खनन के सम्बंध में सूचनायें प्रेषित की गयी हैं।

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा आ०ए० संख्या 556/2023 अरुण तिवारी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश 16.08.2024 व केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के उक्त पत्र दिनांक 28.10.2024 द्वारा जारी निर्देशों के अनुक्रम में जनपद-जालौन में बुन्देलखण्ड एक्सप्रेस-वे के निर्माण कार्य के लिए जिन स्थानों पर साधारण मिट्टी का खनन किया गया है, उन सभी खनन स्थलों पर अवैध खनन की मात्रा का आकलन कर सूचना 03 दिन में बोर्ड को उपलब्ध कराना सुनिश्चित करें।

भवदीय,

Atul Kumar Yadav
(अतुल कुमार यादव)

मुख्य पर्यावरण अधिकारी, वृत्त-2

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
2. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिलाधिकारी, जालौन।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि खान अधिकारी, जालौन से सम्पर्क कर वांछित सूचनायें 03 कार्यदिवसों में प्रेषित कराना सुनिश्चित करें।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी, वृत्त-2

o/c

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377
17/12/24
P. Kud

प्रेषक,

खान अधिकारी,
जालौन स्थान-उरई।

सेवा में,

मुख्य पर्यावरण अधिकारी, पत्ता-2,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी सी 12वीं विभूति खण्ड गोमतीनगर,
लखनऊ।

पत्रांक: 225 / खनिज-एमएमसी-30

दिनांक : 13 दिसम्बर 2024

विषय: - मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विद्याराशीन ओ०ए० संख्या-556/2023(अरुण तिबारी बनाम उ०प्र०) प्रकरण में खनिज मिट्टी के अवैध खनन संबंधी सूचना प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र सं० एय-20202/सी-2/सा०/684/24 दिनांक 26.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विषयांकित प्रकरण में जनपद जालौन में बुन्देलखण्ड एक्सप्रेस वे के निर्माण कार्य के लिये जिन स्थानों पर साधारण मिट्टी का खनन किया गया है, उन सभी स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि उपजिलाधिकारी उरई आख्या दिनांक 25.01.2021 के क्रम में तहसील उरई में बुन्देलखण्ड एक्सप्रेस वे परियोजना में मिट्टी के खनन हेतु जारी अनुज्ञा स्थलों में औसत गहराई से अधिक गहराई में साधारण मिट्टी का अवैध खनन किया जाना पाया गया था, जिस पर तत्समय प्रभावी उ०प्र० उपखनिज परिहार नियमावली 1963 के अन्तर्गत नियम-3 व 70 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-21 के उल्लंघन पर निम्न विवरण के अनुसार कार्यालय द्वारा 32 स्थलों पर अवैध खनन के लिये नोटिस निर्गत करते हुये 30 दिवस के अन्दर स्पष्टीकरण उपलब्ध कराये जाने हेतु प्रोजेक्ट मैनेजर गावर कान्स्ट्रक्शन कम्पनी पैकेज-4 बुन्देलखण्ड एक्सप्रेसवे वावली रोड कुठौन्द जिला जालौन को नोटिस निर्गत किये गये थे, परन्तु कम्पनी की ओर से नोटिसों के सापेक्ष कोई स्पष्टीकरण पत्रावली में उपलब्ध नहीं पाये जाने पर गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा को पुनः अंतिम नोटिस कार्यालय नोटिस पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 निर्गत किया गया। पूर्व में निर्गत नोटिसों का विवरण निम्नवत् है:-

क्रम सं०	नोटिस पत्र संख्या व दिनांक	मिट्टी के अवैध खनन स्थल के ग्राम का नाम	साधारण मिट्टी के अवैध खनन की मात्रा (घनमीटर में)
1	नोटिस सं० 1929/खनिज-एमएमसी-30 दिनांक 10.02.2021	कंधरी	18000
2	नोटिस सं० 1930/खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
3	नोटिस सं० 1931/खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुरा	3600
4	नोटिस सं० 1932/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	46585
5	नोटिस सं० 1933/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	76000
6	नोटिस सं० 1934/खनिज-एमएमसी-30 दिनांक 10.02.2021	गर्वा	80000
7	नोटिस सं० 1935/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	12800
8	नोटिस सं० 1936/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिगरी	9375
9	नोटिस सं० 1937/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिगरी	64800
10	नोटिस सं० 1938/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिगरी	220000
11	नोटिस सं० 1939/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	6250


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12	नोटिस सं० 1940 / खनिज-एमएमसी-30 दिनांक	10.02.2021	कपारी	58368
13	नोटिस सं० 1941 / खनिज-एमएमसी-30 दिनांक	10.02.2021	कपारी	192000
14	नोटिस सं० 1942 / खनिज-एमएमसी-30 दिनांक	10.02.2021	कपारी	12000
15	नोटिस सं० 1943 / खनिज-एमएमसी-30 दिनांक	10.02.2021	कपारी	7920
16	नोटिस सं० 1944 / खनिज-एमएमसी-30 दिनांक	10.02.2021	गिरथान	54000
17	नोटिस सं० 1945 / खनिज-एमएमसी-30 दिनांक	10.02.2021	गिरथान	54000
18	नोटिस सं० 1946 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	9075
19	नोटिस सं० 1947 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	3000
20	नोटिस सं० 1948 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	72000
21	नोटिस सं० 1949 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	2000
22	नोटिस सं० 1950 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	40000
23	नोटिस सं० 1951 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	5000
24	नोटिस सं० 1952 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	1700
25	नोटिस सं० 1953 / खनिज-एमएमसी-30 दिनांक	10.02.2021	व्यासपुरा	1200
26	नोटिस सं० 1954 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	1200
27	नोटिस सं० 1955 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	1800
28	नोटिस सं० 1956 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	15000
29	नोटिस सं० 1957 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	2400
30	नोटिस सं० 1958 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	6400
31	नोटिस सं० 1959 / खनिज-एमएमसी-30 दिनांक	10.02.2021	खरुसा	18480
32	नोटिस सं० 1960 / खनिज-एमएमसी-30 दिनांक	10.02.2021	डकोर	11530

उक्त के अनुक्रम में यह अवगत करना है कि प्रश्नगत मिट्टी के अवैध खनन प्रकरण में गावर कान्स्ट्रक्शन कम्पनी गुडगांव को कार्यालय के नोटिस पत्र सं० 1877 / खनिज-एमएमसी-30 दिनांक 08.11.2024 द्वारा स्पष्टीकरण प्रस्तुत करने के लिये नोटिस प्रेषित किया गया, जिसे पर गावर कान्स्ट्रक्शन कम्पनी द्वारा अपना स्पष्टीकरण दिनांक 29.11.2024 प्रेषित करते हुये प्रकरण में शमन कराये जाने का अनुरोध किया गया। उक्त स्पष्टीकरण के आलोक में जिलाधिकारी महोदय के आदेश दिनांक 23.11.2024 द्वारा प्रश्नगत मिट्टी के अवैध खनन के मामले में उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम-3 व 58 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 के अन्तर्गत प्रति हेक्टर 03.50 लाख की दर से शास्ति अधिरोपित करते हुये बसूली कराये जाने के निर्देश दिये गये। उक्त आदेश के अनुपालन में गावर कान्स्ट्रक्शन कम्पनी द्वारा अधिरोपित शास्ति कुल ₹० 1,29,50,000-00 ई-चालान सं० AKV 240027534 दिनांक 09.12.2024 द्वारा राजकोष में जमा कर दी गयी है।

उल्लेखनीय है कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित 31.07.2023 सं० 556/2023 अरुण तिवारी बनाम उ०प्र० राज्य व अन्य में पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में प्रयुक्त मिट्टी के खनन स्थलों का स्थलीय निरीक्षण/पैमाईश खनन विभाग तथा राजस्व विभाग के अधिकारियों/कर्मचारियों के साथ दिनांक 03-04.07.2024 को संयुक्त रूप से किया गया, जिसका शपथ पत्र श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० अधिकरण में दाखिल किया गया है, जो शपथ पत्र का बिन्दु सं०-6 में उल्लेखित है।

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.5 में निम्नवत् वर्णन किया गया है:-

Mining Department, Jalaun has granted 162 mining permissions for mining of soil from 79 villages in district jalaun (total area- 2336.46 acres and total quantity- 17001696 m³) for package-IV & V in Jalaun District with 889 mining pits to M/s Gawar Construction Limited. These mining permissions were granted between December, 2020 to April 2022.

खान अधिकारी जालौन द्वारा दिनांक 03.07.2024 एवं 04.07.2024 को स्थलीय निरीक्षण के समय जांच टीम द्वारा मांगे गये समस्त अभिलेखों को उपलब्ध करा दिया गया था। साथ ही साथ केन्द्रीय

प्रदूषण बोर्ड के पत्र संख्या 13001/110/2024-एल0ए0डब्लू0-एच0ओ0-सी0पी0सी0वी-एच0ओ0/434 दिनांक 31.07.2024 के क्रम में कार्यालय जिलाधिकारी खनन अगुगाग के पत्र संख्या 1540/खनिज-एम0एम0सी0-30 दिनांक 01.08.2024 द्वारा चाही गयी समस्त सूचना उपलब्ध करा दी गई थी। शपथ पत्र के बिन्दु संख्या 6 से स्वतः स्पष्ट होता है कि खनन विभाग द्वारा समस्त अभिलेख तथा अनुज्ञापत्रों की प्रति उपलब्ध कराई गई थी। जिसमें मिट्टी खनन की मात्रा का उल्लेख है।

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.12 में निम्नवत् वर्णन किया गया है:-

CPCB visited 39 mining permission area with 157 mining pits/area and photograph taken during visit of area is annexed as Annexure-8 Due to heavy rain, approach road to remaining mining sites was not assessable. Hence, visit of remaining sites could not possible.

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.12 से स्वतः स्पष्ट होता है कि जांच के समय भारी मात्रा में बारिश होने के कारण जांच में इंगित क्षेत्रों में पानी भरा हुआ पाया गया।

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.15 में निम्नवत् वर्णन किया गया है:-

It was observed that Due to undulated geographical condition of mining areas the quantification/measurement was very difficult during the field visit.

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.15 से स्वतः स्पष्ट होता है कि क्षेत्र की भौगोलिक स्थिति काफी असमतल होने के कारण क्षेत्र का पैमाइश किया जाना कठिन है।

घूँकि खनन 03 वर्ष पूर्व में किया गया था, और अधिकांश क्षेत्र किसानों का निजी भूमि है। वर्तमान समय में उक्त खनन स्थल की भूमि में कृषि कार्य हो रहा है। जांच के समय कोई किसानों द्वारा किसी अवैध खनन का शिकायत टीन को नहीं दिया गया है न तो बयान किया गया है। अनुज्ञा स्वीकृति के समय उक्त भूमि का भौगोलिक स्थिति तथा वास्तविक ऊँचाई/लेवल का तथ्य नहीं होने के कारण तत्समय उन सभी खनन स्थलों पर अवैध खनन की मात्रा वर्तमान समय में आकलन किया जाना सम्भव नहीं है। और न ही यह विचार किया जा पाना सम्भव है कि उक्त शमन के अतिरिक्त कोई अन्य प्रकरण अवैध खनन का पाया गया है। भविष्य में किसी अन्य विभाग द्वारा अवैध खनन के सम्बन्ध में कोई तथ्य प्रकाश में लाता है, उस पर नियमानुसार अग्रिम कार्यवाही किया जायेगा।

अतः उपरोक्तानुसार वस्तुस्थिति से अवगत होने का कष्ट करें।

भावीय,

खान अधिकारी
जालौन

- प्रतिलिपि:- 1-सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
2-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
3-जिलाधिकारी जालौन।
4-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड झांसी।


13/12/24

खान अधिकारी
जालौन